

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE THIRTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 4476 OF 2026

Between:

Dr. V.T.V Rayudu, S/o V.V. Malleswarrao, Aged about 27 years, Occ. Doctor, R/o
Opp 3-76, Nagineniprolu Reddypalem (V), Burgampahad (M), Bhadradri
Kothagudem District Telangana - 507114

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences (KNRUHS), Rep. by its Registrar, Warangal, Telangana - 506007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order, or direction, particularly one in the nature of a Writ of Mandamus Declaring the action of the 2nd Respondent in restricting the registration window only to newly eligible candidates while excluding meritorious candidates like the Petitioner as illegal, arbitrary, and violative of Article 14 of the Constitution of India and further to direct the 2nd Respondent to consider and pass orders on the representation dated 27/01/2026, to direct the 2nd Respondent to forthwith permit the Petitioner to submit his online application for PG Medical Management Quota seats for the A.Y. 2025-26 and include his name in the merit list based on his rank of 54,132.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to allow the Petitioner to manually or digitally submit his application for the ongoing Management Quota counseling for further rounds.

Counsel for the Petitioner : SRI P.VISHNUVARDHANA REDDY

**Counsel for the Respondent No.1 : Kum.SWAPNA MADHURI,
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI T.SHARATH,
SC FOR KNRUHS**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND**

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.4476 of 2026

DATE: 13.02.2026

BETWEEN:

Dr.VTV Rayudu

....Petitioner

AND

The State of Telangana and another.

....Respondents

ORDER

Heard Sri Vishnuvardhana Reddy learned counsel for the petitioner; Kum.Swapna Madhuri, learned Assistant Government Pleader for Medical and Health and Sri T.Sharath learned Standing Counsel for respondent No.2-University and perused the material on record.

2. The petitioner filed this writ petition aggrieved by the inaction of the respondent No.2 in restricting the registration window only to the newly eligible candidates while excluding meritorious candidates like petitioner and seeking a direction to the respondent No.2 to permit the petitioner to submit online application and exercise web option for admission into PG Medical Management Quota for the

academic year 2025-2026 and include his name in the merit list based on his rank.

3. Learned counsel for the petitioner submits that inadvertently the petitioner has missed earlier windows due to documented financial distress and could not register for admission under Management Quota. Therefore, the university is not permitting him to seek admission under PG Medical Management Quota for the academic year 2025-26.

4. Learned standing counsel for the University submits that the last date of for submission of applications for registration has been closed and the University cannot extend the deadline. He further submits that the counselling process has commenced. Therefore, the university would not be in a position to entertain the petitioner's application for registration for admission to the PG Medical course under Management Quota.

5. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to PG Medical course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for

admission into PG Medical course. Therefore, we are not inclined to issue any directions to that effect.

6. Accordingly, the Writ Petition is dismissed.

7. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above course is extended, the petitioner may be granted liberty to submit application for admission to PG Medical Course under Management Quota and on such application being filed, the University may be directed to consider the same.

8. It goes without saying that in case the date of applications for registration to the above courses is extended, it would be open for the petitioner to make such an application, which would be considered by the respondents in accordance with law.

As a sequel, miscellaneous petitions, pending if any, stand closed. No order as to costs.

SD/-T. SRINIVASA REDDY
ASSISTANT REGISTRAR

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SECTION OFFICER

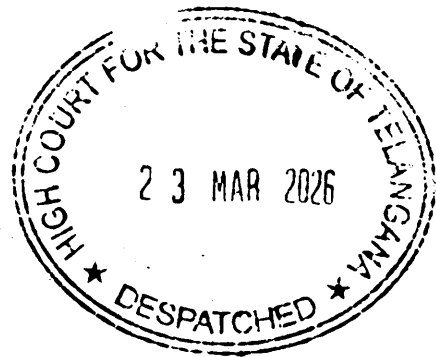
To,

1. One CC to SRI P.VISHNUVARDHANA REDDY, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI T.SHARATH, SC for Kaloji Narayana Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

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BS

HIGH COURT

DATED:13/02/2026



ORDER

WP.No.4476 of 2026

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑦
06/03/26
K.B